

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1339**

TO BE ANSWERED ON THE 11TH FEBRUARY, 2026/ MAGHA 22, 1947 (SAKA)

STRENGTHENING FORENSIC EVIDENCE AND CAPABILITIES

1339 # SHRI ADITYA PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether forensic evidence has been accorded due importance under the Bharatiya Nyaya Sanhita (BNS) and if so, the details thereof;

(b) whether the new laws governing the justice system lay emphasis on forensic examination and if so, the provisions made in these new laws of justice system with regard to forensic examination; and

(c) the steps taken by Government to strengthen forensic capabilities in the States and the Union Territories particularly in the State of Jharkhand?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) and (b) To strengthen the case and investigations, provisions have been made for visit of forensic experts to crime scenes for serious offences and collect evidence in offences which are punishable for 7 years or more. Additionally, the process of evidence collection at the crime scene to be videographed to prevent tampering of evidence has been made mandatory in the Bharatiya Nagarik Suraksha Sanhita, 2023. This dual approach significantly enhances the quality and reliability of investigations and contributes to a fair administration of justice.

(c): “Police” and “Public Order” are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation, prosecution of crime and criminals, and related forensic science facilities, are with the State/Union Territory concerned.

However, the Government of India has taken following steps to strengthen forensic capabilities in states and union territories, including Jharkhand:

(i) So far, projects of 30 States/UTs to the tune of ₹244.89 crore have been approved under the Nirbhaya funded scheme for Strengthening of DNA Analysis and Cyber Forensic Capacities in State Forensic Science Laboratories. Under the said scheme, project of State Government of Jharkhand has also been approved at a total cost of ₹6.65 crore.

(ii) A Scheme for Modernization of Forensic Capacities with a total financial outlay of ₹2080.5 Crore has been approved. So far, funds to the tune of about ₹233.32 crore have been approved for 25 States / Union Territories for the component of “Modernization / Upgradation of Forensic Science Laboratories in States / Union Territories” and about ₹361.06 crore have been approved for 30 States / Union Territories for the component of “Mobile Forensic Vans for all districts and State FSLs in the country” including Jharkhand for which ₹15.6 crore have been approved under the scheme.